

BENCH-I

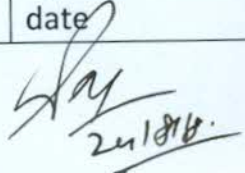
NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

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C.P. (Appeal) No. 525/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> AUGUST, 2018, 10:30 A.M.

Name of the Company		Mangaljyoti Infracon Pvt. Ltd.-Vs- ROC, WB.	
Under Section		252(3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	CA SHAN AGARWAL	APPELLANT	 24/8/18.

ORDER

Ld. CA for appellant is present.

Ld. Pr. CA filed affidavit of service proving service of notice to RD as well as IT. It is recorded. ROC filed its report, and filed rejoinder.

Ld. Pr. CA for the appellant submitted that this application is to be treated as an appeal under Section 252(1) and not under Section 252(3).

Heard. Reserved for orders.



(Jinan K.R.)  
Member (J)